LOK SABHA

BULLETIN-PART II (General Information relating to Parliamentary and other matters)

Nos. 154 - 167]

[Friday, June 21, 2019/ Jyaistha 31, 1941(Saka)

No. 154

Table Office

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

The Speaker has admitted the following Motion of Thanks on the President's Address to be moved by **Shri Pratap Chandra Sarangi** and seconded by **Dr. Heena Gavit**: -

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 20, 2019'."

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NO. 155 TABLE OFFICE

ALLOTMENT OF TIME TO VARIOUS ITEMS OF GOVERNMENT BUSINESS

As decided in the Meeting of Hon'ble Speaker with Leaders of Political Parties held on 20th June, 2019, time allotted for discussion of following items of Business will be as under:

- (i) Discussion on Motion of Thanks 10 hrs. on the President's Address.
- (ii) Discussion on Resolution seeking 03 hrs. continuance of the Proclamation issued by the President on 19th
 December, 2018 under Article 356 of the Constitution in relation to the
 State of Jammu and Kashmir.

No. 156 Table Office

GOVERNMENT BUSINESS FOR THE WEEK COMMENCING MONDAY, THE 24TH JUNE, 2019

The Minister of State in the Ministry of Parliamentary Affairs announced in the House that Government Business for the week commencing Monday, the 24th June, 2019 would consist of:-

- (1) Discussion on the Motion of Thanks on the President's address;
- (2) Resolution for Extension of President's Rule in the State of Jammu & Kashmir for a further period of six months beyond 2nd July, 2019 under Article 356(4) of the Constitution of India;
- (3) Discussion on Statutory Resolution seeking disapproval of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2019 (Ordinance No. 4 of 2019) and consideration and passing of the Muslim Women (Protection of Rights on Marriage) Bill, 2019 after it's introduction;
- (4) Discussion on Statutory Resolution seeking disapproval of the Jammu and Kaslimir Reservation (Amendment) Ordinance, 2019 (Ordinance No. 8 of 2019) and consideration and passing of the Jammu and. Kashmir Reservation (Amendment) Bill, 2019 after it's introduction;
- (5) Discussion on Statutory Resolution seeking disapproval of the Homoeopathy Central Council (Amendment) Ordinance, 2019 (Ordinance No. 11 of 2019) and consideration and passing of the Homoeopathy Central Council (Amendment) Bill, 2019 after it's introduction; and
- (6) Discussion on Statutory Resolution seeking disapproval of the Aadhaar and Other Laws (Amendment) Ordinance, 2019 (Ordinance No. 09 of 2019) and consideration and passing of the Aadhaar and Other Laws (Amendment) Bill, 2019— after it's introduction

PROCEDURE FOR SUBMITTING CHITS IN THE HOUSE

Attention of Members is invited to Rule 349 (xiii) of Rules of Procedure and Conduct of Business in Lok Sabha which is reproduced below:

"Whilst the House is sitting, a member-

shall not approach the Chair personally in the House. The Member may send chits to the Officers at the Table, if necessary."

Members are requested to adhere to the above procedure.

Kind cooperation of Members is solicited.

No. 158 Table Office

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place** to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'. Members can also physically hand over the notices of 'Zero Hour' for which printed form is available in the Parliamentary Notice Office. The following procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given either through printed form at Parliamentary Notice Office or online by the members from 1700 hours to 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House.
- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
- (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, for which no ballot would be held and <u>may</u> be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
- (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
- (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
- (vi) Matter proposed to be raised shall not contain any statement making allegations.
- 2. Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.

Kind cooperation of Hon'ble members is solicited.

No. 159 Table Office

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

No. 160 Table Office

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted either through printed form or online;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

Scheme of Financial Entitlement of Members of Lok Sabha for procurement of Computer Equipment

Members are informed that they are entitled to purchase computer equipmentunder the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

- The salient features of the Scheme are as under:-
 - (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
 - (1) Desktop (HP, Dell, Accer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
 - (2) Laptop (Any Brand)
 - (3) Pen Drive
 - (4) CDs/DVDs (Maximum number of 100)
 - (5) Printer (Deskjet/Laserjet/Multi-functional/portabal) (Any Brand)
 - (6) Scanner (Any Brand)
 - (7) UPS (With Desktop only)
 - (8) Handheld Communicator/Palmtop Computer (Any Brand)
 - (9) Data Internet Cards
 - (10) MS Office
 - (11) Anti Virus Software
 - (12) Language Software and Speech Recognition Software
 - (13) Other Computer Accessories
 - (14) eReader (iOS or Android based devices or devices having facilities of eReading)

- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.
- (iv) Member may also submit the quotation of a vendor and consent form (copy enclosed) duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website http://loksabha.nic.in under the Heading "Members Sitting Members Scheme for Computer Equipment".
- 3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch Hardware Unit), FB-91, Parliament Library BuildingNew Delhi (Tel.No. 23035055/23794886).

Membership of Indian Parliamentary Group

Kind attention of Members is invited to Bulletin Part-II Para No. 76 dated 14 June, 2019 regarding Membership of Indian Parliamentary Group. Members of the Lok Sabha who have not yet become member of the Group are requested to join the Group.

The life membership of the Group can be obtained on payment of Rs. 500/- and filling up the prescribed form available in the Parliamentary Notice Office of Lok Sabha and Conference Branch (Room No. 340, Parliament House Annexe) of the Lok Sabha Secretariat. Form is also available on the website of Indian Parliamentary Group i.e. www.ipg.nic.in.

No. 163 LARRDIS

(Documentation Section)

Documentation Service (LARRDIS)

Member are informed that Documentation Service of Parliament Library brings out two fortnightly e-publications, namely Parliamentary Documentation (English) and Sansadiya Pralekahan (Hindi) to keep them abreast of the current articles published in various national and international Periodicals/Journals being received in the Parliament Library. The publications contains bibliographic details of selected articles along with the full text of the Articles. The text of the articles can only be accessible within the premises of Parliament House Complex. The e-publications are available on Parliament Library Home Page at the following web addresses:-

Parliamentary Documentation (English)

http://parliamentlibraryindia.nic.in/Issue.aspx

Sansadiya Pralekhan (Hindi)

http://164.100.47.194/loksabhahindi/Library/Issue.aspx

For any further query, members may contact Additional Director, (Documentation Section) at Tel. No.: 23034843

No. 164 Question Branch

RESULTS OF BALLOTS OF NOTICES OF STARRED AND UNSTARRED QUESTIONS

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 21st June, 2019 for the sitting of Lok Sabha to be held on **08th July, 2019** were held in the presence of **SHRI JAGANNATH SARKAR, MP** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 749 notices were received and 194 Members participated in the ballots for the day.

- 2. The results of the ballots have been uploaded on the Homepage *viz.* loksabha.nic.in.
- 3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

ELECTION OF FOUR MEMBERS TO THE CENTRAL SILK BOARD

In pursuance of motion moved in and adopted by the House on 21 June, 2019 for election of four members to the Central Silk Board, the programme of election is notified as given below:-

No. of members to be elected : Four

Last date for nomination : Tuesday, 2nd July, 2019

(upto 1600 hours)

Last date for withdrawal : Thursday, 04th July, 2019

(upto 1600 hours)

Date of election : Tuesday, 16th July, 2019

(if necessary) (from 1100 to 1500 hours in Committee

Room No. 62, Parliament House)

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Government Bodies by means of single transferable vote, a member cannot propose her/his own nomination to a Government Body. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to a Government Body is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under her/his signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nominations or withdrawal, as the case may be, should be

delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which do not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

Government Business expected to be taken up during the First Session of Seventeenth Lok Sabha, 2019

The Government have sent the following Tentative List of Government Legislative, Financial and other Business expected to be taken up during the First Session of Seventeenth Lok Sabha:—

I – LEGISLATIVE BUSINESS

'A' Bills introduced in Rajya Sabha and pending with Standing Committee (2)

S. No.	Title of the Bill	Present stage	Motion proposed to be moved
1	2	3	4
1.	The Allied and Healthcare Professions Bill, 2018	Introduced in the Rajya Sabha on 31 December, 2018. The Bill was referred to the Standing Committee on Health and Family Welfare and intimation thereof published in Rajya Sabha Bulletin Part-II dated 2 January, 2019.	May be taken up for consideration and passing in case the Report of the Committee is laid on the Table of Lok Sabha and the Bill, as passed by Rajya Sabha, is laid on the Table of Lok Sabha.
2.	The Cinematograph (Amendment) Bill, 2019	Introduced on 12 February, 2019. The Bill was referred to the Standing Committee on Information Technology and intimation thereof published in Lok Sabha Bulletin Part-II dated 22 February, 2019.	May be taken up for consideration and passing in case the Report of the Committee is presented to Lok Sabha and the Bill, as passed by Rajya Sabha, is laid on the Table of Lok Sabha.

'B' New Bills (40)

S.	Title of the Bill	Purport	Motions proposed
No.			to be moved
1	2	3	4
1.	The Finance (No.2) Bill, 2019	To give effect to the tax proposals for the year 2019-20.	Introduction, consideration and passing.
2.	The Homoeopathy Central Council (Amendment) Bill, 2019 (To replace an Ordinance)	It amends the Homoeopathy Central Council Act, 1973 which sets up the Central Council of Homoeopathy. The Central Council regulates homoeopathic education and practice.	Introduction, consideration and passing.
3.	The Special Economic Zones (Amendment) Bill, 2019 (To replace an Ordinance)	It amends the Special Economic Zones Act, 2005 which provides for the establishment, development and management of Special Economic Zones for the promotion of exports.	Introduction, consideration and passing.
4.	The Companies (Amendment) Bill, 2019 (To replace an Ordinance)	To move certain amendments in the Companies Act, 2013.	Introduction, consideration and passing.
5.	The Aadhaar and Other Laws (Amendment) Bill, 2019 (To replace an Ordinance)	The Bill seeks to amend the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and further to amend the Indian Telegraph Act, 1885 and the Prevention of Moneylaundering Act, 2002.	,
6.	The Banning of Unregulated Deposit Schemes Bill, 2019	To bring in a comprehensive Central legislation to deal with unauthorised deposit taking schemes.	Introduction, consideration and passing.

(To replace
Ordinance)

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1	2	3	4
7.	The Indian Medical Council (Amendment) Bill, 2019 (To replace an Ordinance)	To supersede the Medical Council of India and to place it under the administrative control of Board of Governors.	Introduction, consideration and passing.
8.	The Jammu and Kashmir Reservation (Amendment) Bill, 2019 (To replace an Ordinance)	In order to pave the way for bringing persons residing in the areas adjoining International Border within the ambit of Reservation at par with persons living in areas adjoining Actual Line of Control.	Introduction, consideration and passing.
9.	The Muslim Women (Protection of Rights on Marriage) Bill, 2019 (To replace an Ordinance)	To protect the rights of married Muslim women and to prohibit divorce by pronouncing <i>talaq</i> by their husbands and to provide for matters connected therewith or incidental thereto.	Introduction, consideration and passing.
10.	The New Delhi International Arbitration Centre Bill, 2019 (To replace an Ordinance)	To establish a new institution to be called the New Delhi International Arbitration Centre (NDIAC) for the better management of arbitration in the country and to declare it an institution of national importance.	Introduction, consideration and passing.
11.	The Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019	The Bill provides for reservation of teaching positions in central educational institutions for persons belonging to the Scheduled Castes, Scheduled Tribes, and the socially and educationally backward classes.	Introduction, consideration and passing.

(To replace	an
Ordinance)	

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1	2	3	4
12.	The Airports Economic Regulatory Authority of India (Amendment) Bill, 2019	To enhance the criteria for classifying 'major airport' from present 'one and a half million' per annum and the authority shall adopt the tariff in respect of an airport if such tariff has been notified by the Central Government as a part of bidding document or has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.	Introduction, consideration and passing.
13.	The Aircrafts (Amendment) Bill, 2019	To meet the standards and recommended practices laid down by ICAO for safety and security oversight function.	Introduction, consideration and passing.
14.	The National Institute of Design (Amendment) Bill, 2019	The Bill seeks to bring the New NIDs at Bhopal, Vijayawada, Kurkshetra and Jorhat, within the ambit of NID Act, 2014.	Introduction, consideration and passing.
15.	The Consumer Protection Bill, 2019	To provide for better protection of consumers.	Introduction, consideration and passing.
16.	The Jallianwala Bagh National Memorial (Amendment) Bill, 2019	The Bill seeks to make the trust apolitical as well as empower the Central Government to remove nominated Members if it desires to do so.	Introduction, consideration and passing.
17.	The Personal Data Protection Bill, 2019	To ensure the protection of personal data of the citizens and the growth of digital economy.	Introduction, consideration and passing.
18.	The Information Technology (Amendment) Bill, 2019	To amend certain sections of the IT Act, 2000 relating to powers to investigate and merger of the Cyber Appellate Tribunal with TDSAT.	Introduction, consideration and passing.

19.	The Chit	Funds	To facilitate orderly growth of the Chit Funds	Introduction,
	(Amendment)	Bill,	sector, thereby facilitating greater financial	consideration and
	2019		access of people to other financial products.	passing.
20.	The National	Medical	To constitute National Medical Commission	Introduction,
	Commission Bi	ill, 2019	(NMC) in place of Medical Council of India	consideration and
			(MCI).	passing.

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1	2	3	4
21.	The Dentists (Amendment) Bill, 2019	To delete provisions for representation of Part-B dentists under section 3(f), 21(b), and 23(b) of the Dentists Act, 1948 and remove redundancy.	Introduction, consideration and passing.
22.	The Surrogacy (Regulation) Bill, 2019	To constitute National Surrogacy Board, State Surrogacy Boards and appointment of appropriate authorities for regulation of the practice and process of surrogacy and for matters connected therewith or incidental thereto.	Introduction, consideration and passing.
23.	The Protection of Human Rights (Amendment) Bill, 2019	The Bill seeks:- (i) to include "the Chairperson of the NCBC", "the Chairperson of the NCPCR" and "the Chief Commissioner for PWD" as Member of the Commission. (ii) to add a woman Member in the composition of the Commission. (iii) to enlarge the scope of eligibility and scope of selection of Chairperson of NHRC and SHRC. (iv) to incorporate a mechanism to look after the cases of Human Rights violation in UTs. (v) to entrust all administrative and Financial powers to SG, NHRC as well as Secretaries, SHRC. (vi) to amend the term of office of Chairperson and Members of NHRC and SHRC.	Introduction, consideration and passing.
24.	The Unlawful Activities (Prevention) Amendment Bill, 2019	To strengthen the legal framework for investigation and prosecution of offences relating to terrorism by amending the existing clauses and insertion of new clauses in the Unlawful Activities (Prevention) Act, 1967.	Introduction, consideration and passing.

25.	The Nation	al To strengthen the legal framework for	Introduction,
	Investigation Agen	y investigation and prosecution of offences	consideration and
	(Amendment) Bit 2019	relating to terrorism by amending the existing clauses and insertion of new clauses in NIA Act, 2008.	passing.

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1	2	3	4
26.	The Disaster Management (Amendment) Bill, 2019	To bring more clarity and convergence in the roles of different organisations working in the field of Disaster management.	Introduction, consideration and passing.
27.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019	To introduce summary eviction procedures for the purpose of eviction of unauthorised occupants from Government accommodation.	Introduction, consideration and passing.
28.	The Code on Wages, 2019	To amalgamate the following laws: - (i) The Minimum Wages Act, 1948. (ii) The Payment of Wages Act, 1936 (iii) The Payment of Bonus Act, 1965 (iv) The Equal Remuneration Act, 1976.	Introduction, consideration and passing.
29.	The Representation of the People (Amendment) Bill, 2019	To introduce proxy voting by overseas electors.	Introduction, consideration and passing.
30.	The Arbitration and Conciliation (Amendment) Bill, 2019	To further amend the Arbitration and Conciliation Act, 1996.	Introduction, consideration and passing.
31.	The Motor Vehicles (Amendment) Bill,	To amend certain provisions of the Motor Vehicles Act, 1988 for strengthening public	Introduction, consideration and

	2019	transport, safeguarding Good Samaritans, enhancing customer care facility, enhancement of penalties etc.	passing.
32.	The Registration (Amendment) Bill, 2019	The Bill makes registration compulsory, irrespective of the term of the lease of the immovable property, that is, even property that is leased for less than one year must be registered.	consideration and

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1	2	3	4
1 33.	The DNA Technology (Use and Application) Regulation Bill, 2019	To provide for regulation of the use and application of De-oxyribo Nucleic Acid (DNA) technology with the aim to establish the identity of certain category of persons including the victim, offenders, suspects, under trials, missing persons and unknown deceased persons and for the said purpose, to establish a DNA Regulatory Board (DRB) to carry out the functions and exercise the power assigned to it under the proposed Bill and to establish National and Regional DNA Data Banks for the maintenance of the national forensic DNA database for the purpose of identification of the aforementioned category	Introduction, consideration and passing.
34.	The Transgender Persons (Protection of Rights) Bill, 2019	of persons and for matters connected therewith or incidental thereto. To provide for protection of rights of Transgender persons and their welfare and for matters connected therewith or incidental thereto.	Introduction, consideration and passing.
35.	The Inter-State River Water Disputes (Amendment) Bill,	To further streamline the adjudication of inter- State river water disputes by constituting standalone Tribunal with permanent	Introduction, consideration and passing.

	2019	establishment and permanent office space and infrastructure.	
36.	The Dam Safety Bill, 2019	Prevention and mitigation of dams related disaster through proper surveillance, inspection, operation and maintenance of all dams in India to ensure their safe functioning.	Introduction, consideration and passing.
37.	The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2019	To curb the menace of trafficking as well as ensuring timely action including prosecution of the culprits.	Introduction, consideration and passing.

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1	2	3	4
38.	The Protection of Children from Sexual Offences (Amendment) Bill 2019	The Bill seeks enhancement of punishment for various offences including child pornography, to discourage the trend of child sexual abuse by acting as a deterrent due to strong penal provisions proposed to be incorporated in the Act.	Introduction, consideration and passing.
39.	The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2019	The Juvenile Justice (Care and Protection of Children) Act, 2015 states that adoption of a child is final on the issuance of an adoption order by the court. The Bill provides that instead of the court, the district magistrate will issue such adoption orders.	Introduction, consideration and passing.
40.	The Central University (Amendment) Bill, 2019	To establish a new Central University and Central Tribal University in Andhra Pradesh.	Introduction, consideration and passing.

II – FINANCIAL BUSINESS

1. Presentation of Union Budget for 2019-20 at 11.00 A.M on Friday, 5th of July, 2019.

- 2. General Discussion on Union Budget for 2019-20.
- 3. Presentation, discussion and Voting on Demands for Grants for 2019-20 and introduction, consideration and passing of the related Appropriation Bill.

III – OTHER BUSINESS

- 1. Discussion on the Motion of Thanks on the President's Address.
- 2. Resolution seeking approval of extension of Presidents rule imposed through Proclamation issued by the President on the 19th December, 2018 under article 356 of the Constitution of India in relation to the State of Jammu and Kashmir.

Attendance Register of Members

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:



Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

SNEHLATA SHRIVASTAVA
Secretary General